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NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/458/ (IB)/2017

NAME OF THE PETITIONER(S)

: ASSET RECONSTRUCTION COMPANY IND LTD

NAME OF THE RESPONDENT(S)

: MANOHARAMMA HOTEL INVESTMENTS PVT LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. M. Jaishree kumani

course for financial reditor/petitione

For Surana de Surana.

Ohisha hui

ORDER

Counsel for the petitioner present. No representation for the respondent. Counsel for the petitioner is directed to make availability all the documents for ascertaining the default of payment of debt by the Corporate Debtor. Counsel for the petitioner is also directed to send private notice along with copy of the Petition to the respondent and file the proof of sending and delivery thereof along with an affidavit by the next date of hearing. The Registry is also directed to issue notice to the Respondent. Put up on **27.07.2017 at 02.30 P.M.**

S. Julyaraghavan

(S. VIJAYARAGHAVAN) Member (Technical) (Ch. Md. Sharief Tariq) Member (Judicial)

PAM